

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER	:	
PETITION NUMBER	:	IND/1402/ (IB)/CB/2017
NAME OF THE PETITIONER(S)	:	MAYUR WOVENS PVT LTD
NAME OF THE RESPONDENT(S)	:	PALMETTO INDUSTRIES INDIA PVT LTD
UNDER SECTION	:	9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	

ORDER

Counsel representing both the parties present. Counsel for respondent submitted that he is ready to settle the outstanding debt amount, with regard to which he prayed time. Counsel for respondent is directed to bring 30% of the principal outstanding within one week and file schedule of payment for the rest of the dues. Counsel for petitioner is directed to seek instruction from his client with regard to the rate of interest on the amount in the light of the circular issued by the RBI. Put up on 14.06.2017 at 02.30 P.M.


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))